

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**IA/2775/2021** in (IB)-16(PB)/2017  
filed under Rule 11 of National Company  
Law Tribunal Rules, 2016 and Regulation  
44(2) & 47A of The Insolvency and  
Bankruptcy Board of India (Liquidation  
Process) Regulations, 2016.

In the matter of

**Anil Mahindroo**

...Creditor

Vs.

**Earth Iconic Infrastructures Pvt. Ltd.**

... Corporate Debtor

In the matter of

**Harish Chander Manchanda**

(Liquidator of Earth Iconic Infrastructures Pvt. Ltd.)

... Liquidator/Applicant

*Order Pronounced on 27<sup>th</sup> July, 2021*

CORAM:

**Sh. BHASKARA PANTULA MOHAN,**

**HON'BLE ACTING PRESIDENT**

**Sh. HEMANT KUMAR SARANGI,**

**HON'BLE MEMBER (TECHNICAL)**

*For Applicant : Mr. Rakesh Kumar & Ms. Preeti Kashyap, Advocates*



## **ORDER**

**Per: BHASKARA PANTULA MOHAN, HON'BLE ACTING PRESIDENT**

1. The Present Application is being filed under Rule 11 of National Company Law Tribunal Rules, 2016 and Regulation 44(2) and 47A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, by the Liquidator, to seek an exclusion from 17.04.2021 to 17.06.2021 totalling 61 days from Liquidation Process and to extend the period of Liquidation for one year from 20.08.2021 to 19.08.2022.
2. On perusal of IA/2775/2021, it appears that an order for liquidation of the Corporate Debtor was passed on 10.01.2020 and the Resolution Professional was appointed as Liquidator. The Applicant has submitted that due to frequent Lock downs and travel restrictions the office of the liquidator could not function at 100% capacity. The applicant further submitted that the Government Authorities i.e. Greater Noida Industrial Development Authority and NSEZ obstructed the sale of the CD as a going concern, in view of its location in the SEZ. The

application for seeking their co-operation is still pending before this Bench. After obtaining the clarity on the issue Liquidator has started the auction process since 25.05.2021 and no bid has been received yet.

3. This Bench, after taking into consideration the facts and circumstances of the present case, grants an exclusion from 17.04.2021 to 17.06.2021, i.e. 61 days and further extends the period of the Liquidation process for 1 year, i.e. from 20.08.2021 to 19.08.2022.

4. Accordingly, IA/2775/2021 stands allowed.

—sd—

(BHASKARA PANTULA MOHAN)  
ACTING PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)

Arpan LRA